

NO. 13-4/2016-BF-II  
Government of India  
Ministry of Consumer Affairs, Food & Public Distribution  
Department of Food & Public Distribution

Krishi Bhawan, Rafi Marg,  
New Delhi-110001  
Dated – December 22, 2016

To

The Principal Secretaries/Secretaries  
Food & Civil Supplies Departments  
All State Governments/Union Territory Administrations

Subject: Fortification of Staple Food distributed under the Targeted Public Distribution System - ATTA (whole wheat flour)

The fortification of staple food has been under consideration of the Government of India for past some time. A large part of the population of our country suffers from acute malnutrition. The deficiencies in vitamins, minerals and other micronutrients, in particular, have long ranging effects on health, cognitive abilities and productivity which are critical to our all round socio-economic development. These deficiencies need to be addressed on a war footing.

2. A consultation meeting in this regard was held on February 19, 2016 in Department of Food & Public Distribution with all stakeholders to evolve a comprehensive policy and draft legislation/regulation on micronutrient fortification wherein States/UTs were encouraged to distribute fortified wheat flour under TPDS.

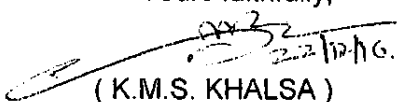
3. Food Safety and Standards Authority of India (FSSAI) has now brought out a comprehensive regulation on fortification of staple foods namely 'Food Safety and Standards (Fortification of Foods) Regulation 2016 covering the production, manufacture, distribution, sale and consumption of fortified food. These regulations include the fortification standards on wheat which have been operationalized with effect from 16<sup>th</sup> October, 2016. A copy of the FSSAI Standards for Fortification of ATTA (whole wheat flour) are attached herewith.

4. All the States/UTs especially the States/UTs, which are distributing wheat flour through Public Distribution System are requested to distribute fortified wheat flour as per FSSAI Standards through Public Distribution System in their respective States/UTs.

5. States/UTs may bear the increased cost of conversion themselves or raise the end retail price of fortified wheat flour (Atta) from Rs. 2 per kg as stipulated under NFSA, 2013 so as to cover the cost of conversion. While recovering the cost of conversion of wheat into fortified wheat flour (Atta), the States/UTs shall ensure that the additional cost being charged is limited to the actual cost of conversion. A copy of this Department's communication dated 3<sup>rd</sup> November, 2014 regarding recovering the cost of conversion of wheat into wheat flour is also attached for reference.

Yours faithfully,

Enclosures: As above

  
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1. Secretary, Ministry of Health & Family Welfare
2. Secretary, Ministry of Women & Child Development
3. CEO, Food Safety & Standards Authority of India

Copy also to:

1. PS to Hon'ble Union Minister for CAF&PD
2. PS to Hon'ble Minister of State for CAF&PD
3. PS to Secretary, Department of Food & Public Distribution
4. PS to Secretary, Department of Consumer Affairs